

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Revision of scheme for rationalization of nomenclature and categorization of cases filed in the High Court of Jammu and Kashmir.

ORDER

No: 69/GS

Dated: 17-04-2019

With a view to make the nomenclature and categorization of the cases filed in the High Court of Jammu and Kashmir, more scientific and in tune with the nomenclature prevalent in other High Courts of the country, it is hereby ordered that w.e.f. 1st May, 2019, the High Court shall adopt the Nomenclature of the different categories of cases as per Annexure "A" appended herewith.

By order.

(Sanjay Dhar)
Registrar General

No: 112555-69/GS Dated: 17-04-2019
Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Rules, High Court of J&K, Jammu,
..... for information.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar for information and necessary action.
6. CPC e-Courts, High Court of J&K for uploading on the High Court Website.

Registrar General

NOMENCLATURE**Division Bench Matters**

<u>HIGH COURT OF J&K</u>	EXISTING CASE TYPES	<u>PROPOSAL</u>
1. <u>LETTERS PATENT APPEAL</u> - LPA	LPA LPAC LPAHC LPAIT LPAOW LPAST LPASW LPPIL	LPA
2. <u>LEAVE TO APPEAL TO SUPREME COURT</u>	LSC	LSC
3. <u>ORIGINAL SIDE APPEAL</u> i) Against final	OSA	RFA(OS)
ii) Against interim	OSMA	FAO(OS)
4. <u>ARBITRATION APPEAL</u>	AA	Arb App
5. <u>CRIMINAL APPEAL</u> i) Criminal Appeal (when sentence awarded more than 10 years) (a) Bail applications in such matters.	CRA	CrIA(D)
ii) Criminal Acquittal Appeal. a) Filed by State. b) Filed by Complainant	CRAA	CrIA(AD)
6. <u>CRIMINAL REFERENCE</u> i) Confirmation of sentence where sentence awarded is a) Life imprisonment	CRREF	CrI Ref (L)

b) Death.		Crl Ref (D)
ii) Other Criminal References.		
7. PUBLIC INTEREST LITIGATION	PIL	WP(C) PIL
i) Matter relating to environment.		
ii) Matter relating to financial scams.		
iii) Matter relating to essential amenities and services.		
iv) Matter relating to unauthorised construction and encroachment.		
v) Matter relating to public safety.		
vi) Matter relating to Police/Jail/CBI/other detaining authorities.		
vii) Matters pertaining to Food Adulteration/Food Safety		
viii) Matters not specified above.		
8. INCOME TAX APPEAL	ITA	ITA
9. EXCISE TAX APPEAL	ETA	EA
10. Central Excise Act Appeal	CEA	CEA
11. TAX REFERENCE		
i) Income Tax Reference.	ITR	ITR
ii) Sales Tax Reference.	STR	STR
iii) Central Excise Reference.	CER	CER
iv) Custom Duty Reference.	CDR	Cus TR

<p>12. <u>OWP</u></p> <p>i) Income Tax Matters.</p> <p>ii) Sales Tax Matters.</p> <p>iii) Municipal Tax Matters.</p> <p>iv) Entertainment Tax Matters.</p> <p>v) Gift Tax Matters.</p> <p>vi) GST Matters.</p> <p>vii) Other Tax Matters not covered by any of the above.</p> <p>viii) Against order of Tribunals/Commissions headed by retired High Court Judge.</p>	<p>OWP</p>	<p>WP(C)</p>
<p>13. <u>Civil 1st Misc. Appeal</u></p> <p>i) Against order of State Commission (under J&K Consumer Protection Act)</p>	<p>MA</p>	<p>FAO(D)</p>
<p>14. <u>Service Writ Petition</u></p> <p>i) Matters pertaining to service conditions of Judicial Officer/Employees</p> <p>ii) Against decision of Central Administrative Tribunal.</p> <p>iii) Against the decision of Armed Forces Tribunal.</p> <p>iv) Against the decision of any other Commission of Enquiry headed by retired High Court Judge.</p>	<p>SWP</p>	<p>WP(C)</p>
<p>15. <u>Review Petition</u></p> <p>i) SWP matters</p> <p>ii) OWP matters</p> <p>iii) Civil matters.</p> <p>iv) Taxation matters.</p> <p>v) Other matters.</p>	<p>RP RPOWP RPPIL RPSW</p>	<p>RP</p>

16.	<u>Contempt Petition</u> i) LPA ii) SWP iii) OWP iv) WPPIL v) Civil. vi) Suo moto.	CTP	CCP(D)
		CPC CPCOS CPLPA CPOWP CPSSW CPSW	CCP
	vii) Criminal.	CPCR	CrI CP
17.	<u>Restoration Applications</u>		
	i) Criminal	RESCR	CrIM
	ii) Civil iii) Suo moto Contempt matters. iv) LPA(SW) v) LPA(OW) vi) In Contempt	RCPIL RESC RES RESAA RESLP RESOW	CM
18.	<u>Miscellaneous Civil Petitions</u> i) Correction/Modification in a disposed off matter. ii) In Civil Misc. Petition. iii) In LPA iv) In SWP v) In OWP	MCC	CM
19.	<u>Miscellaneous Criminal Petitions</u> i) Correction/Modification in a disposed off matter. ii) In Criminal Misc. Petition.	CRMC	CrIM
20.	<u>Special Leave Application</u> i) Leave to file Appeal against Acquittal where punishment is more than 10 years. ii) Permission to file LPA. a) With certified copy. b) Without certified copy.	SLA	CrI LP
	iii) Application u/s 417(2) Cr.PC		CrI LP

21.	<u>Condonation of Delay</u>	CDLSW CDLOW CONC CD CDLHC CONIL	CM
	i) LPA(SW)		
	ii) LPA(OW)		
	iii) SWP		
	iv) OWP		
	v) Civil		
	vi) Criminal	CONCR	CrIM
	vii) Review		CM
22.	<u>Caveat – CAV</u>		Cav
23.	<u>Transfer Application u/s 105 of Constitution of J&K</u>	TP	TA
24.	<u>Reference u/s 130 of Constitution of J&K</u>	REF	Con Ref
25.	<u>INTERIM APPLICATION IN PENDING CASES</u>	IA	CM
26.	<u>Central Excise cases</u>		CEC
27.	<u>Income Tax Cases</u>		ITC
28.	<u>Sales Tax Cases</u>		STC
29.	<u>GST Appeal</u>		GSTA
30.	<u>VAT cases</u>		VAT(C)
31.	<u>VAT References</u>		VAT(R)
32.	<u>Appeal in Contempt Petitions</u>		ConApp

Single Bench Matters

HIGH COURT OF J&K		<u>PROPOSAL</u>
<p>1. SERVICE WRIT PETITIONS</p> <p>i) Matters relating to major penalties.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>ii) Matters relating to minor penalties.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>iii) Matters relating to suspension from service.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>iv) Matters relating to promotion.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>v) Matters relating to seniority.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>vi) Matters relating to pay scale.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt.</p>	<p align="center">SWP</p>	<p align="center">WP(C)</p>

<p>c) Matters pertaining to Public Corp. and Govt. Undertakings.</p> <p>d) Matters pertaining to Autonomous Bodies.</p> <p>vii) Matters relating to reservation in service.</p> <p>a) Matters pertaining to Central Govt.</p> <p>b) Matters pertaining to State Govt.</p> <p>c) Matters pertaining to Public Corp. and Govt. Undertakings.</p> <p>d) Matters pertaining to Autonomous Bodies.</p> <p>viii) Matters relating to armed forces.</p> <p>ix) Matters relating to date of birth.</p> <p>a) Matters pertaining to Central Govt.</p> <p>b) Matters pertaining to State Govt.</p> <p>c) Matters pertaining to Public Corp. and Govt. Undertakings.</p> <p>d) Matters pertaining to Autonomous Bodies.</p> <p>x) Matters relating to compassionate appointment.</p> <p>a) Matters pertaining to Central Govt.</p> <p>b) Matters pertaining to State Govt.</p> <p>c) Matters pertaining to Public Corp. and Govt. Undertakings.</p> <p>d) Matters pertaining to Autonomous Bodies.</p> <p>xi) Matters relating to selection and appointment.</p> <p>a) Matters pertaining to Central Govt.</p> <p>b) Matters pertaining to State Govt.</p> <p>c) Matters pertaining to Public Corp. and Govt. Undertakings.</p> <p>d) Matters pertaining to Autonomous Bodies.</p> <p>xii) Matters relating to contractual appointment.</p> <p>a) Matters pertaining to Central Govt.</p> <p>b) Matters pertaining to State Govt.</p> <p>c) Matters pertaining to Public Corp. and Govt. Undertakings.</p> <p>d) Matters pertaining to Autonomous Bodies.</p> <p>xiii) Matters relating to transfer.</p>		
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<p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>xiv) Matters relating to retirement benefits.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>xv) Matters relating to disciplinary proceeding and enquiry.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p> <p>xvi) Matters relating to adhoc appointment, casual appointment and daily wagers.</p> <p>a) Matters pertaining to Central Govt. b) Matters pertaining to State Govt. c) Matters pertaining to Public Corp. and Govt. Undertakings. d) Matters pertaining to Autonomous Bodies.</p>		
<p>2. OTHER WRIT PETITIONS</p> <p>i) Labour and Industrial Law matter. ii) Compensation matter (other than Land Acquisition Act and Motor Vehicle Act). iii) Academic matters. iv) Matter relating to Revenue Laws.</p> <p>v) Land Acquisition and Requisition matter vi) Transport matters. vii) Eviction under public premises (Eviction of Unauthorised Occupants) Act. viii) Matter relating to Wakf Board. ix) Matter relating to commission of inquiry. x) Matter under Development Act.</p>	<p>OWP</p>	<p>WP(C)</p>

<ul style="list-style-type: none"> xi) Matter relating to Houses and Shops Rent Control Act. xii) Matter relating to Banks. xiii) Matter relating to Right to Information Act. xiv) Matter relating to Lease and Govt. Contract. <ul style="list-style-type: none"> a) Tenders or Contracts awarded by Central Govt. b) Tenders or Contracts awarded by State Govt. c) Tenders or Contracts awarded by Autonomous Bodies. xv) Matter relating to Migrant Immovable Property Preservation and Protection Act. xvii) Matter relating to Permanent Resident Certificate. xviii) Miscellaneous matters. 		
<p>3. <u>CRIMINAL APPEAL</u></p> <ul style="list-style-type: none"> i) Criminal Appeal (when sentence awarded is upto 10 years). ii) Criminal Appeal against conviction by Special Judge. 	CRA	CrIA(S)
<ul style="list-style-type: none"> iii) Criminal Acquittal Appeal. <ul style="list-style-type: none"> a) Filed by State against Acquittal. b) Filed by complainant against Acquittal. 	CRAA	CrIA(AS)
<p>4. <u>1st APPEAL – CFA</u></p> <ul style="list-style-type: none"> i) Family Law matters. ii) Personal Law matters. iii) Succession and Inheritance matters. iv) Gift matters. v) Partition matters. vi) Land Acquisition and Requisition matters. vii) Revenue matters. 	CFA	RFA

viii) Cross Appeal.	LCROS	Cr.Obj.
5. CIVIL 2nd APPEAL – CSA i) Family Law matters. a) Matrimonial matters under Mohammdan Law. ii) Personal Law matters. iii) Succession and Inheritance matters. iv) Gift matters. v) Partition matters. vi) Revenue matters. vii) Cross Appeal. viii) Matters pertaining to Senior Citizens ix) Matters pertaining to Specially Abled Persons.	CSA	RSA
6. 1st MISC. APPEAL i) Matters under the Motor Accident Claim	MA	Mac App
ii) Matters under the Workmen Compensation Act.		FAO(WC)
iii) Matters under the Consumer Protection Act.		FAO(CP)
iv) Matters under Family Law. a) Cases under Adoption and Maintenance Act. b) Cases under Guardian and Wards Act. c) Matrimonial matters under Mohammadan Law.		FAO

v) Appeals under Family Court Act		FAO (MAT)
7. BAIL APPLICATION i) Bail u/s 497/498 Cr.P.C. and its cancellation. ii) Bail u/s 497 A Cr.P.C. and its cancellation.	BA	Bail App
8. HABEAS CORPUS PETITION i) Cases pertaining to PSA. ii) Cases pertaining to custodial death. iii) Petition u/s 491_A Cr.P.C.	HCP	WP(Crl)
9. ARBITRATION PETITIONS i) Appointment of Arbitrator u/s 11. ii) Removal of Arbitrator u/s 15. iii) Setting aside of award Sec.34. iv) Other matters under Arbitration & Conciliation Act.	AP	Arb P
10. Arbitration Appeal i) Arbitration Appeal u/s 8 and 9 ii) Arbitration Appeal u/s 37.	AA	AA
11. CIVIL TRANSFER APPLICATION i) From one High Court wing to other High Court wing. ii) From one Subordinate Court to another Subordinate Court.	CTA	TrP (C)
12. CRIMINAL TRANSFER APPLICATION i) From one High Court wing to other High Court wing. ii) From one Subordinate Court to another Subordinate Court.	CRTA	TrP (Crl)
13. MISC CRIMINAL CASES i) Petition u/s 561_A Cr.PC . a) Quashing of process/proceeding. b) Quashing of FIR. c) Quashing of complaint.	CRMC	CRM(M)

ii) Crime against Women. a) Sexual harassment against women at work place. b) Domestic Violence Act. c) Other Crime matters against Women. iii) Cases under Juvenile Justice Act. a) Matters pertaining to Children in conflict with Law. b) Matters pertaining to Child Care and Protection. iv) Matters pertaining to Senior Citizens and Specially Abled Persons. v) Other Misc.Criminal Petitions.		
14. CONTEMPT PETITION i) SWP ii) OWP iii) Appeal under Contempt of Courts Act. iv) Civil v) Habeas Corpus Petition.	CTP CPC CPOWP CPSW	CCP(S)
15. CIVIL REFERENCE	CREF	Ref (C)
16. CRIMINAL REFERENCE	CRREF	Ref (Crl)
17. EXECUTION PETITION i) Execution in CIVIL. ii) Execution in ARBITRATION.	EXP	Exp
18. CIVIL REVISION i) Against an interim order. ii) Against a final order.	CR	CR
19. CRIMINAL REVISION i) Against conviction. ii) Against acquittal. iii) Against interlocutory order.	CRR	Crl R
20. PETITION UNDER COMPANIES ACT	CP	CP
21. CIVIL ORIGINAL SUIT	OS	CS(OS)
22. EXECUTION APPEAL i) Execution first appeal	EXA	EFA
ii) Execution second appeal		ESA
23. REVIEW PETITION	RP	RP

i) Review in SWP. ii) Review in OWP. iii) Review in CIVIL. iv) Review in Arbitration.	RP104 RPAA RPC RPCR RPHCP RPLPA RPOWP RPSW	
24. ELECTION MATTER i) Parliamentary Election. ii) Assembly Election	EP	EP
25. CAVEAT – CAV		Cav
26. MISCELLANEOUS CIVIL APPLICATIONS i) Correction/Modification in a disposed off matter. ii) In Civil Misc. Petition. iii) In SWP iv) In OWP v) In Arbitration	MCC	CM
27. Restoration Applications		
i) Criminal		
ii) Civil iii) SWP. iv) OWP. v) Arbitration	RESC RES RESAA RESLP	CM
28. Condonation of Delay i) SWP ii) OWP iii) Civil	CONC CD CONSW	CM
iv) Criminal	CONCR	CrIM